

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 144/GT/2026 alongwith I.A.dy.No.411/2026

Subject : Petition for approval of determination of tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 1.4.2024 to 31.3.2029 (Interlocutory application for urgent listing and seeking directions).

Petitioner : OTPC

Respondent : APDCL and 6 others

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, OTPC
Ms. Kavya Madan, Advocate, OTPC
Shri Aditya K Singh, Advocate, MECL
Shri Vinit Kumar, Advocate, MECL
Shri Indrajit Tahbildar, APDCL
Ms. Sisrikhya Dutta, APDCL

Record of Proceedings

During the hearing, learned counsel for the Petitioner submitted that the Commission had issued notice on the I.A. with Diary No. 411/2026 and that none of the Respondents had filed their replies to the said I.A. It was also submitted that, in compliance with the RoP for the hearing dated 30.7.2026, the Petitioner had filed an amended memo of parties.

2. Learned counsel for the Respondent, MECL, and the learned representatives of the Respondent, APDCL, appeared and sought time to file their respective replies to the I.A.

3. The learned counsel for the Petitioner further prayed that, in the meantime, Prayer (b) of the I.A., namely, a direction to NERLDC and NERPC to modify the Web Based Scheduling (WBS) system by permitting scheduling/availability declaration in two parts, with the first part based on the existing GSPA and additional gas procured under the Term Sheet dated 10.2.2026 and the second part covering additional gas to be tied up in future from any source for attaining NAPAF, with separate ECR for the first part and the second part to be billed to the beneficiaries at the applicable tariff, may be granted by the Commission.

4. The Commission, after hearing the parties, directed as under:



(a) The Petitioner to file the following additional information, on an affidavit, after serving a copy to the Respondents, on or before **11.9.2026**:

- i. *Detailed supporting data for the actual Auxiliary Energy Consumption (AEC) of 3.99%, including month-wise/annual auxiliary energy consumption, generation, PLF, GBC-wise operating details and auxiliary power consumption, along with documentary evidence substantiating that the operation of the GBCs is necessary irrespective of PLF and that the higher AEC is attributable to the stated operational constraints.*
- ii. *Relevant provisions of the EPC contract and BHEL's guaranteed heat-rate documents, including the basis and computation of the weighted average heat rate of 1823.68 kCal/kWh at 100%, 80% and 60% loads. Supporting operational data demonstrating the actual operating load/PLF of the generating station and the impact of gas shortages on the station's operating load.*
- iii. *Requisite supporting documents for each item of Additional Capital Expenditure (ACE) claimed under Regulation 26(1)(i), including details of the asset/work, justification and necessity of the expenditure, date of incurrence/commissioning, original and revised cost, and relevant invoices, work orders, completion certificates and other documentary evidence relied upon in support of the claim.*
- iv. *Asset-wise documentary evidence/certificate establishing the obsolescence of the existing assets proposed to be replaced under Regulation 25(2)(c), along with details of the existing asset, date of commissioning, reasons for obsolescence, proposed replacement, technical justification and supporting documents from the OEM/competent authority, wherever applicable.*

(b) The Respondents are permitted to file their respective replies to the I.A. on or before **18.9.2026**, after serving a copy thereof on the Petitioner, who may file its rejoinder, if any, on or before **25.9.2026**.

5. The Petition, along with the I.A., shall be listed for hearing on **29.9.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

